

NATIONAL GREEN TRIBUNAL/ राष्ट्रीय हरित अधिकरण
EASTERN ZONE BENCH/ पूर्वी क्षेत्रीय न्यायपीठ
KOLKATA/ कोलकाता

No.08/03/2015/NGT/KOL/MISC/2015/Vol-II/135

Date: 12. 02. 2025

PUBLIC NOTICE

The following public complaints were received from different persons/organizations. The complaints are found to be not in conformity with NGT (Practice and Procedure) Rule, 2011, framed under NGT Act, 2010 for initiation of judicial proceeding. Therefore, aggrieved persons are at liberty to file proper application, supporting documents along with requisite court fees and supporting affidavit for initiation of judicial proceeding, if so desire and permissible in the eye of law. Both the above referred Act and Rules are available on the website <https://greentribunal.gov.in> of NGT. The detail filing procedure, including payment of court fees are also mentioned in the said Rules.

At the same time, User Manual for e-filing is also available on the website of NGT. Online payment of the required court fee can also be made through Bharatkosh.

In case any clarification is required, all applicants are liberty to inquire with the Filing Section/Counter of "National Green Tribunal, Eastern Zone Bench, Finance Centre, 3rd Floor, Block IIIB, Action Area II, New Town, Kolkata-700161" during the working hours so as to know the filing procedure.

Sl. No.	Date of Letter/email	Subject Matter	Name & Address of the Complainant
1.	By email 23.09.2024	Request for conduct an urgent ground inquiry with impose polluter pay principle laws and take strict legal action about artificially man-made breach of Redmond Pond of M/S VEDANTA ALUMINA Ltd Lanjigarh on dt 14/09/2024 late night and cross check it's side effects on nearby River Bansa dhara a and Nagavali where the leakage poisonous Redmond slurry flown more than 200 km. The applicant has prayed to this office for immediate restoration of the sensitive water bodies, rivers with strict legal action in polluter pay principal guidelines and immediate provide sufficient financial assistance to the poor farmers those are lost their everything in this Redmond collapsed issue of Vedanta Alumina Ltd, Lanjigarh.	Satyanarayan Rao, President - Anchalik Paribesh Surakhya Sangh Jharsuguda, At-Milan Market Post - OMP line Jharsuguda, Dist-Jharsuguda (Odisha) - 768204
2.	By email 23.09.2024	Complaint against M/S Vedanta Aluminum LTD for erection of new ash pond near the existing site i.e., Siriapali. The concerned organization has commenced ash dumping at a new site near Siriapali, Jharsuguda. Request to do a proper inquiry into this matter and take necessary action.	Sh. Rabindra Pradhan & 10 others on behalf of Vedvyas Seva Sangathan, Vedvyas Rourkela, Dist - Sundargarh, Odisha - 769004

3.	By email 27.09.2024	Seeking urgent intervention about the dumping of fly ash by M/S Vedanta Aluminum Limited in the name of low laying areas in the district Sundargarh under your jurisdiction	Sh. Rabindra Pradhan & 10 others on behalf of Vedvyas Seva Sangathan, Vedvyas Rourkela, Dist - Sundargarh, Odisha - 769004
4.	By email 24.09.2024	Highly deplorable environmental condition of The Telephone Bhawan Building of BSNL since last 15 years located at Bajrakabati Road, Samanta Sahi, Cuttack, Odisha-753001 due to constant accumulation of water inside the campus. The accumulation of rain water inside the building premises throughout the year causes a polluted environment for the staff staying and working in that Building. The building is of strategic importance for providing telecom service nationally and internationally. Therefore, the applicant prayed to the honorable tribunal to direct the Cuttack municipal authorities to provide a proper drainage system to discharge the accumulated rain water.	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharapur Near Care Hospital Bhubaneswar - 751021
5.	By email 29.09.2024	The highly deplorable and gradually dying condition of a century-old canal between Odisha and West Bengal famously called " East Coast Canal " of 221 Km length. The canal begins at Haldia river at Geonkhali in West Bengal and flows into Matai River at Charbatia in Bhadrak district. Of the total 221 km, 147 km is inside Odisha. The canal, which was used for navigation till 1973, has silt up and a major portion of it has got buried due to lack of maintenance as reported in different newspapers. The East Coast Canal is one of the oldest waterways in India. It was constructed in 1880 during British rule to facilitate transportation of goods between West Bengal and Odisha after hundreds of people died in a major famine in the state. Now the centre had brought it under the purview of the surface transport ministry. The water way was included under National Waterways No. 5. There is a requirement to rejuvenate this canal by removal of the silt and making the canal functional. Its restoration has the potential to contribute to water conservation, irrigation, the provision of safe drinking water, tourism, agriculture and flood control. Therefore, the Applicant requested to the honorable Tribunal to take cognizance of the facts and issue necessary directions to	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharapur Near Care Hospital Bhubaneswar - 751021

		authorities to take necessary steps to rejuvenate and restore the canal to its original position and glory. (May be taken as Suo Motu, if approved)	
6.	By email 07.10.2024	<p>There is an article published in the newspaper the Sambad on 07/10/2024 namely “Pollution affected Brahmani” (copy enclosed). The article highlighted that the main reason of pollution is due to direct release of untreated waste water into Brahmani River from hundreds of Industries located within Vedvyas, Rourkela where Brahmani River originates and Banaigarh area in Sundargarh District. The article also mentioned that although the Rourkela smart city population has reached eight lakhs but sewerage system in the city is not working. Although sewerage system work has been started since 2017 at the cost of Rs.340.19 crores but after eight years it has not been completed. Because of such non-completion of the sewerage system of Rourkela Town the untreated wastewater directly enters into Brahmani River through Balughat. The Brahmani River is also getting polluted in other districts of Odisha such as Deogarh, Angul, Dhenkanal, Jajpur & Kendrapara. As mentioned in the newspaper, industries located at Rourkela Industrial Area, Kalunga Industrial Area and Bonai area also directly release polluted water into Brahmani River.</p> <p>Therefore, the Applicant requested to Honourable Tribunal to take cognizance of the facts and issue necessary directions to authorities to take necessary steps to rejuvenate and restore the river to its original position and glory. (May be taken as Suo Motu, if approved)</p>	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharpur Near Care Hospital Bhubaneswar - 751021
7.	By email 18.10.2024	<p>There is an article published in the newspaper the Times of India on 22/08/2024 namely “Coliform count exceeds limit in Odisha's Mahanadi River system: Govt data” (copy enclosed). The article quoting from the govt reply to the assembly highlighted that: -</p> <p>(i) Several rivers in the Mahanadi River</p>	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharpur Near Care Hospital Bhubaneswar - 751021

		<p>system are heavily polluted with a total coliform (TC) count far exceeding the permissible limit.</p> <p>Against the permissible limit of 1.8 TC most probable number (MPN) in 100 ml of water, as per a July 2024 reading by OSPCB, Kathajodi river in Cuttack has TC of 92,000 MPN per 100 ml of water and Gangua nallah in Samantarapur, Bhubaneswar, has TC count of 1.6 lakh MPN.</p> <p>(ii) In the Brahmani River system, TC has been found to be more by OSPCB, particularly at Panposh in Rourkela.</p> <p>(iii) Rivers under the Baitarani River system have low TC.</p> <p>(iv) The remaining eight rivers - Kolab, Bahuda, Indravati, Nagavali, Subarnarekha, Vansadhara and Budhabalanga - have very less BOD and TC content in water. However, the Rushikulya river was found to be the most polluted at Madhapur with TC of 3,500 MPN.</p> <p>As per report in the newspaper, the majority of the Mahanadi River System is polluted followed by Brahmani and Baitarani River system.</p> <p>There is a requirement to rejuvenate this river by removal of the pollution entering directly into the river and making the river pollution free.</p> <p>Therefore, the Applicant requested to honorable Tribunal to take cognizance of the facts and issue necessary directions to authorities to take necessary steps to rejuvenate and restore the canal to its original position and glory. <i>(May be taken as Suo Motu, if approved)</i></p>	
8.	By email 18.10.2024	<p>There is an article published in the Oriya newspaper the Sambad on 10-10-2024 namely "Coal and Ash transportation along Sundargarh - MCL Road: Villager adjacent to the road suffocating with smoke and dust" (copy enclosed). This article highlighted how Mahanadi Coal Field Limited (MCL) causing worst kind of pollution since the last twenty years to the villagers residing adjacent to the road connecting MCL Basundhara Coal field area located in western part of Sundargarh district. Everyday thousands of trucks /multi axle vehicles are being used to transport the coal from the Basundhara open cast coal mines to different areas of the district as well as neighboring districts. The vehicle carrying the coal and ash</p>	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharapur Near Care Hospital Bhubaneswar 751021

		<p>from the Basundhara coal field area use the <u>Bankibahal-Duduka-Surguda-Ujjalpur-Sundargarh road</u> and ultimately take up to their destination route either Jharsuguda or Sundargarh. The coal and ash loaded trucks moving along the road are mostly uncovered or partially covered. This is causing sprinkling of coal dust and ash from the uncovered truck to nearby locality along the sites of the road. Furthermore, the condition of the road is in highly deteriorating condition.</p> <p>The applicant prayed to the honorable Tribunal to invoke the polluter pay principle against the company responsible for such pollution and penalty also be imposed against such company. <i>(May be taken as Suo Motu, if approved)</i></p>	
9.	By email 25.10.2024	<p>The newspaper article "Over 46K acres of forest land diverted for mining in 5 years" published in the newspaper The Tribune on 03/10/2024 (copy enclosed as Annexure-I). This article highlighted that around 18,979 acres of land diverted for mining purposes in Odisha during the last five years which is the highest in the country.</p> <p>Therefore, the applicant prayed to the honorable Tribunal to look into the matter and issue necessary instructions to the authorities to take precaution while diverting any forest land further unless 33% of forest area coverage is achieved in Jharsuguda areas through afforestation or other means.</p>	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharpur Near Care Hospital Bhubaneswar - 751021
10.	By email 04.11.2024	<p>The newspaper article "Cancer causing metal in Hirakud reservoir sediment" published in the newspaper the Prameya on 30/10/2024. This article highlighted that in the Hirakud reservoir sediment there is an accumulation of heavy metals such as lead and chromium above five times the permissible limit which is 10 microgram per gram of lead and 50 microgram per gram of chromium. However, in contrast to permissible limits, heavy metal concentration of lead (51.25 microgram per gram) and chromium (266 microgram per gram) were found in Hirakud reservoir sediment. In addition to lead and chromium other heavy metals such as Copper, Cadmium, Mercury, Nickel, Manganese, Arsenic which are also causing pollution of Hirakud reservoir water also found as per survey report. A number of major minerals and mining industries have been developed on the bank of the Mahanadi River basin releasing untreated wastewater directly into the river. Untreated municipal wastewaters from major</p>	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharpur, Near Care Hospital, Bhubaneswar - 751021

		<p>cities like Sambalpur, Jharsuguda are also being disposed of into the river basin. Large agricultural fields surrounding the Mahanadi River basins discharge agricultural wastewater containing toxic trace metals as well as other agrochemicals.</p> <p>Therefore, the applicant prayed to the Honorable Tribunal to look into the matter and issue necessary instructions to the authorities to mitigate the problem of large concentration of heavy metals beyond permissible limits found in the sediments of Hirakud Reservoir so that health risk of the people utilizing the Hirakud reservoir and Mahanadi water directly and indirectly will be protected.</p>	
11.	By email 11.11.2024	<p>There is an article published in the newspaper the times of India on 10-11-2024 namely “Wasted food can find purpose, ask those it needs” (copy enclosed). This article highlighted that across India millions of tons of cooked food remains uneaten. This is essentially food that households, hotels and others end up wasting.</p> <p><u>The environmental effect of such Food wastage in turn increases the amount of garbage and leads to greater burden on waste management and disposal systems. It is ascertained that around 10-12% of the garbage generated in India is food waste. This results in harmful greenhouse gas (GHG) emissions and creates a high carbon footprint, which in turn contributes to climate change. If food loss and waste were a country, it would be the third biggest source of GHG emissions on the planet. This is because food waste is dumped in landfill sites or composted etc., which leads to the release of toxic gases and GHG, bad odor, and environmental (air, soil, water) pollution. Thus, food waste is a major contributor to the triple crisis of climate change, nature and biodiversity loss, and pollution and waste. This is recognized under Sustainable Development Goal 12.3, which deals with sustainable production and consumption patterns, and aims to halve per capita global food waste at the retail and consumer levels by 2030.</u></p> <p>Therefore, the applicant prayed to the Honourable Tribunal to take cognizance of food wastage and recommend the states to</p>	<p>Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharpur Near Care Hospital Bhubaneswar 751021</p>

		take suitable policy measures so that such food wastage shall be avoided which in turn affects the environment.	
12.	By email 15.11.2024	There is an article published in the Oriya newspaper the Samaj on 20-10-2024 namely “Peoples around Subdega areas suffocating with smoke and dust” . This article highlighted how People around Subdega block headquarter under Sundargarh district are being affected by pollution due to fly ash laden overloaded truck and trekker sprinkling ash dust while transporting fly ash from NTPC thermal power plant site at Dalriplai to Chhattisgarh state through Subdega area. As reported in the newspaper everyday hundreds of overloaded heavy trucks and trekkers transporting fly ash from NTPC power plant at Darlipali sites and other industries to Chhattisgarh state through Sundargarh-Karamdihi-Subdega- Balisanakara road. Due to such sprinkling of coal dust from these heavy vehicles the whole area along Karmadihi-Subdega-Balisnkar route becomes polluted with ash and dust. As there is no sprinkling of water along the road therefore the fly ash dust enters the locality and affects the health of the peoples also. There are also a number of educational institutions located along the side of the roads. The students reading in these schools suffer from the worst form of pollution of coal dust as well as ash dust including continuous noise pollution. Therefore, the applicant prayed to the Honourable Tribunal to take cognizance of the matter and direct authorities to take necessary steps immediately to contain the pollution so that people staying adjacent to the roads shall not suffer from further pollution. She has also prayed the Honourable Tribunal to invoke the polluter pay principle against the company responsible for such pollution and penalty also be imposed against such company <i>(May be taken as Suo Motu, if approved)</i>	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharpur Near Care Hospital Bhubaneswar 751021
13.	By email 19.11.2024	There is an article published in the newspaper the Prajatantra on 16/11/2024 namely “Building at the Middle of Canal: Daya West Canal will lose its existence” (copy enclosed). The irrigation canal was developed in the 1970s and it starts at the Kuakhai and travers into Baranga, Mancheswar, Jharpada, Old Town and Jatni before merging with the Daya river and then flowing into the Chilika Lake. After travelling 5 Kms from Puri main canal at Mundali where it originates it passes	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharpur Near Care Hospital Bhubaneswar- 751021

		<p>Bhubaneswar Municipal Corporation area around 16 Kms and finally flows to Rathipur in Jatni. As reported in the newspaper, Bhubaneswar Development Authority has conducted a survey in the year 2023. <u>Although the report has not been published but as reported from sources there are a total 3540 encroached structures in that area. Those include 2736 residential houses and 739 commercial buildings including shops and temporary cabins. Besides 65 other structures including temple, schools, community halls, cowsheds and walls has been constructed on encroached land.</u> This shows Apathy of the authorities forcing Daya West Canal to die a slow death.</p> <p>The canal was initially constructed for irrigation purposes. But, with all kinds of waste being dumped into it and the level, speed and magnitude of the continuous encroachment, the canal has now become a breeding ground of mosquitoes in the area and likely to be extinguished very soon. The canal is also contaminating the groundwater of the area.</p> <p>Initially the water flowing through the canal was crystal clear but with the passage of time the canal has been converted into a drain. At a time when sewage and drain water from the Capital city have been polluting the canal, now the encroachments have become a threat to the very existence of the water body because concrete building has been constructed inside. As mentioned in the newspaper initially peoples from Palasuni to Chakeisiani were constructing houses at the bank of the canal but now building has been constructed at the middle after filling the canal. Although this construction is going on openly in day times the authorities are oblivious to such construction and turned a blind eye because of which the canal will lose its existence very soon.</p> <p>Therefore, the Applicant requested to Honorable Tribunal to take cognizance of the facts and issue necessary directions to authorities to take necessary steps to rejuvenate and restore the canal to its original position and glory. <i>(May be taken as Suo Motu, if approved)</i></p>	
14.	By email 22.11.2024	There is an article published in the Oriya newspaper the Sambad on 20-11-2024 highlighting illegal construction at the heart of the world-famous Puri Beach (copy enclosed) by blatantly violating CRZ Norms and Environmental Norms. Apart from Lord	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharapur Near Care Hospital Bhubaneswar -

		<p>Jagannath temple, Puri is world famous for its beautiful sea beach known as golden beach and a prominent tourist destination. As reported in the newspaper now concrete construction of approximately 400 Mtr length has been started in that area for fishermen landing purposes called "Jety" which will squeeze the area further and tourists hardly get any area to move over the puri sea beach freely. The construction is against the environment norms and also coastal regulation Zone norms that prohibits construction of any permanent structure at least 500 meters from the coast. That such construction in the heart of the sea beach violates the CRZ norms and environmental norms.</p> <p>Therefore, the applicant prayed to the Honorable Tribunal to direct the authorities to take necessary steps for stopping such illegal construction immediately and restoring sea beach to its original position.</p>	751021
15.	By email 03.12.2024	<p>There is an article published in the newspaper the samaj on 30/11/2024 namely "<u>Danger looms: Depleting ground water Level, the companies are absorbing 1 crore 26 Lakhs liters of underground water per day</u>" (copy enclosed). The article highlighted the depletion of ground water level in Sundargarh District due to the following reasons: -</p> <p>(i) Hundreds of small and big industries have been built in the district. To meet their water requirements those industries are digging thousands of feet deep tube wells in the factory premises. As quoted from data obtained through RTI which reveals that more than 70 factories in the district are collecting daily 1 Crore 26 lakh 90 thousand liters, monthly 38 crores 7 lakhs liters and yearly 4868 crores 4 lakhs liters of ground water which has been utilized for their factories. Every year, a huge amount of groundwater is being withdrawn, but no special steps are being taken to recharge the groundwater. The news item also mentioned the names of industries and many other companies who have been using groundwater for years, but now its effects are visible across the district.</p> <p>Now the situation is such that a few years ago, when the tube well was dug, water was coming out between 70 and 80 feet but now, if we dig a tube well even above 250 feet, water does not come out. This shows how the groundwater level is decreasing day by day.</p> <p>The depletion of groundwater will likely create imbalance in the environmental ecosystem.</p>	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharpur Near Care Hospital Bhubaneswar 751021

		There is a requirement to rejuvenate the groundwater level by controlling the use of ground water level by these industries. Its restoration has the potential to contribute to water conservation, the provision of safe drinking water etc. Therefore, I request the Honorable Tribunal to take cognizance of the facts and issue necessary directions to authorities to take necessary steps to rejuvenate and restore the groundwater levels to its original position to avoid water shortage in these areas.	
16.	By email 05.01.2025	The newspaper article " Danger Approaching Sundargarh " published in the newspaper the Sambad on 01/01/2025 (copy enclosed). This article highlighted that the natural resources of Sundargarh district, including its forests, rivers, and land, are under severe threat from extensive mining activities, particularly for coal and iron ore. Over 26,000 hectares of forest have already been destroyed, with further devastation projected due to upcoming mining projects. It is also mentioned that the Koida Block, similar to Hemgir Block, has lost its vast forests and fragile hills due to extensive mining for the extraction of iron ore. Since the 1950s, more than 50 companies have cut down forests and carried out deforestation in this region, covering hundreds of acres, it is also reported that the district is also facing a significant water crisis as groundwater retention capacity decreases due to soil degradation. The region's ecological balance and the livelihood of its inhabitants will face irreversible damage unless urgent action is initiated by the authorities. Therefore, the applicant prayed to Honorable Tribunal to take cognizance of the matter and issue necessary instructions to authorities to check the mining activities which are hampering the environment and take necessary action to contain further degradation of environment.	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharapur Near Care Hospital Bhubaneswar - 751021
17.	By email 05.01.2025	The newspaper article " Burning Baliapanda Waste Hill: Everyone Suffers from Respiratory Problems, Biomining Process Begins Yet Fire Persists " published in the newspaper the Sambad on 19/12/2024. This article highlighted that the dumping yard at Baliapanda, which is situated at 50-100 meter away from Puri sea beach and a few Km away from world famous Puri Jagannath Temple, once a temporary dump for Puri City, has become a curse for the residents staying adjacent to Baliapanda dumping yard due to uncontrolled waste dump without processing such waste as per solid waste disposal rules years together. Although the bio-mining	Smt. Haripriya Patel, At - 106, Lumbini Enclave Chandrasekharapur Near Care Hospital Bhubaneswar - 751021

		<p>process has been initiated in Baliapanda, Puri to manage waste efficiently, focusing on recycling and composting but despite these efforts, garbage fires continue, releasing harmful smoke and endangering the health of local residents. The ongoing burning undermines the benefits of the bio-mining initiative. Immediate action is required to stop the fires, ensure proper waste management, and safeguard public health.</p> <p>Initially, a specific 5-acre area in Baliapanda was designated for waste dumping over time, this expanded to about 10 Acres.</p> <p>The smoke and stench affect areas like Vidya Nagar, Widow's Ashram Square, Bengali Sahi, and Goura Bada Sahi, forcing residents to stay locked inside their homes. Therefore, the applicant prayed to honorable tribunal to take cognizance of the matter and issue necessary instructions to contain the pollution which is affecting the residents around Baliapanda dump site. (May be taken as Suo Motu, if approved)</p>	
18.	By email 27.12.2024	<p>Request to stop the illegal Fair & Ticketed Opera Party near School Hostel Campus at Odisha, Dist-Mayurbhanj at Debsole village under tahasil of Rasgobindpur. They are not maintaining minimum 500 mtr distance from School Hostel. The fair time period starts from 26-02-25 to 10-03-2025. (13 to 15 days). Daily near about twenty (20) thousand people gathering in the field (khata no-105) mouza-Debsole under, Rasgobindpur Tahasilder, Dist - Mayurbhanj Odisha. Not only fair, fair with tickted party opera jatra which is starting from night 11 pm to morning 5 am, disturbance for sleeping of ST/SC hostel school students and all visitors are using toilet & urinal the boundary wall of hostel. (May be taken as Suo Motu, if approved)</p>	Sh. Somarendra Giri At - Bholagadia, via Chitrada, Mayurbhanj, Odisha - 757018
19.	By email 26.12.202 4	<p>Regarding garbage accumulation behind Tower-F at ROF Ananda, Sector 95, Gurugram. The garbage has been left unattended for the past 6-8 months, leading to serious hygiene concerns for the residents of the area. Applicant has been informed that it is pending due to guidelines or restrictions issued by the NGT.</p>	Sh. Gajendra Singh, ROF Ananda, Sector 95, Gurugram
20.	By email 23.12.202 4 29.11.202 4 18.11.202 4 08.11.202 4	<p>Attention to the problem caused by newly established Haringhata poultry farm in our dance populated residential area in Green Park, Mokdumpur, Mald. The setup created within 25 meters of residential homes and school. The firm is in aim to create a huge setup with more than 250000 poultry birds. Due to the poultry farm the air quality in our and surround area has significantly deteriorated due to release of</p>	Sh. Chandranil Bhowmik, R/o Green Park, Mokdumpur, Malda, West Bengal - 732103

	02.11.2024	poultry dust, feather and bad smell from the farm. 100+ big trees are already cut down by the farm authority to make huge constructions. The residents are facing the issue throughout the day and night also. <i>(May be taken as Suo Motu, if approved)</i>	
21.	By email 24.12.2024 16.12.2024	In the process of bridge construction in Athar Ghat Mushhari police station area of Muzaffarpur district, by Bihar State Bridge Construction Corporation Limited, Work Division Muzaffarpur, lakhs of plastic bags were dumped in the Budhi Gandak River, due to which the expression and flow of the river was affected due to not being cleaned. The applicant prayed to take necessary illegal action in this regard. It is to be noted that the construction work of the high-level bridge on the Budhi Gandak river was done from the year 2014 to the year 2022. This work was allotted to M/s Ganesha Ram Dokaniya Aliganj Banka, Bihar Rajya Pul Nirman Nigam L.T.D. After the completion of the construction work, the work agency and the department do not remove the sand bags / plastic bags thrown into the river from the construction site of any bridge and do the cleaning work. Due to which the water of the rivers of our state is getting polluted and the flow and continuity of the river is getting affected.	Sh. Devavrat Kumar Sahani At- Athar Ghat, PS-Mushari, Bochahan, Muzaffarpur, Bihar - 843118
22.	By email 07.10.2024	Damage of Greenery in Park Circus Maidan Kolkata, the grass and soil of the park has been severely damaged by throwing of the sand and pathway stone on the grass for commercial purposes. The applicant requested to this office to look into the matter and take necessary action for the damage caused to the greenery.	Sh. Tanvir < tanvirccpl@gmail.com >
23.	By email 19.12.2024 By Post 27.12.2024	Complaint against unlawful filling of ponds and industrial use in Mouza Mahuda JL No. 84 and Mouza Gobindapur JL No. 83 under Para Block, Purulia, West Bengal. Serious issue concerning the unlawful filling of ponds and their conversion for industrial use without observing requisite legalities. The water bodies of the above kinds have been filled illegally and are being used for industrial purposes. This is not only in violation of land use regulations but also causes significant harm to the local ecosystem and water resources. The specific details of the land under question are as follows: Mouza Mahuda, JL No. 84 Ponds (RS Plot Numbers):- 941, 1280, 1371, 1463, 349, 601, 761, 762, 797, 1710, 1711, 443. Mouza Gobindapur, JL No. 83	Ronit Kumar Patnayak Add:- Vill.+ PO - Madhutati, Raghunathpur, Purulia, West Bengal- 723133.

		<p>Ponds (RS Plot Numbers):- 714, 736, 737, 738, 739, 742, 777, 815, 899.</p> <p>Nulla (RS Plot Numbers):- 905, 909.</p> <p>The applicant requested to this office to look into the matter and take necessary action to halt the filling of the ponds and the illegal industrial use of the land. <i>(May be taken as Suo Motu, if approved)</i></p>	
24.	<p>By email 03.12.2024 01.12.2024</p>	<p>Illegal lifting of sand from Nizigarh and sidewise Mandapal and Gopinathpur quarry. The sand quarry namely Nizigarh sand quarry is being operated illegally daily more than 100 trips of sand is being illegally lifted and the quarry source has been suspended because of illegal mining by honorable NGT court. Still under the subtle nose of the authorities every night the sand is being transported and still the culprits are not yet dealt with thus giving a hefty loss to the state exchequer. The rampant mining of minor mineral is of very grave nature and the NGT case pertaining to it i.e. OA 47/2024/EZ is still pending with the Honourable court. The Steel and Mining department along with the district administration needs to take adequate steps at the earliest and direct the Mining officials to take suitable action as deemed necessary. (Place in OA No. 47/2024/EZ pending)</p>	<p>Nil From: <environmentdefender0067@gmail.com></p>
25.	<p>By Email 03/12/24</p>	<p>The complainant wishes to bring to the notice of the Honorable Tribunal complaint titled, “Prayer to stop filling nearby waterbody with garbage by nearby houses and corporation staff working privately.”</p> <p>The complaint mentions garbage has been dumped in the pond near his home for over a year, causing foul odours and mosquito problems. Despite objections, nearby residents and even corporation staff working privately for extra money continue this practice. As the pond is close to his house, the blame is unfairly placed on them. Request immediate action to stop this and maintain the cleanliness of the water body.</p>	<p>Mr. Rohan Singh At – Bosepara, Gorerdhar Roas, Khalisani Chandannagar, 712316.</p>
26.	<p>By Email 15/11/24</p>	<p>The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, “Urgent Petition for restricting activities restraining activities inside Konark - Balukhand wildlife sanctuary due to noise pollution and wildlife disturbance during konkark festival (1-5th December)”</p> <p>The complaint highlights the disruption caused by activities during the Konark Festival within the Konark-Balukhand Wildlife Sanctuary. Events like Yatra performances, the Meena Bazar, and heavy vehicular traffic near the Helipad Ground generate significant noise and pollution, harming the sanctuary’s</p>	<p>Mr. Narottam Das Bangurigaon, Kakatpur, Dist- Puri</p>

		wildlife and natural habitat. The complainant seeks intervention to prevent such activities within the sanctuary, urging authorities to find alternative venues, implement noise control measures, and assess the long-term environmental impact to preserve the sanctuary.	
27.	By Email 8/11/24	The complainant wishes to bring to the notice of the Honourable Tribunal “Requesting Clearing the garbage” titled, The complainant has been facing severe difficulties due to a garbage heap on his property, which his neighbors, Uttam Nandy and Satyam Nandy, are obstructing to clear despite multiple orders from the corporation. The complainant has repeatedly informed the local authorities, including the police and the corporation, but has received no help. The obstruction and delay are causing health concerns, and he feels mentally tortured and threatened by his neighbors. He requests immediate intervention from higher authorities to resolve the issue and ensure his safety and well-being.	Mr. Pratab Chandra Nag 24/1/1 Bisweswar Banarjee lane Kadamtala Howrah-711101 9433100921
28.	By Email 9/11/2024	The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, “Regarding Pollution at our Area.” A poultry farm with over twenty thousand chicks has been set up next to the complainant’s home, causing unbearable odor and health concerns. They seek assistance in resolving the issue by taking necessary action.	M/s. Tanushree Das Sinha Greenpark, Malda (West Bengal)
29.	By Email 10/12/2024	The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, “Construction of Park on 'Forest Land' by unlawfully changing the ownership and then illicit felling of coastal shelter belt jhaw trees by the Digha Sankarpur Development Authority at Digha, West Bengal.” The complainant highlights illegal activities by the Digha Sankarpur Development Authority (DSDA) in Digha, including unauthorized land ownership changes, construction on forest land without FCA clearance, and illegal tree felling, damaging the coastal ecosystem. The local forest department has been inactive. The complainant urges immediate action to stop these violations and protect the environment. <i>(May be taken as Suo Motu, if approved)</i>	Mr. Samrat Roy 54/6, Ramkrishna Sarani, Behala Flying Club Road. Kolkata-700060 9100758158
30.	By Email 03/12/2024	The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, “Prayer to restrict dumping of carcinogen pollutant into river Mahanadi and Hirakud.” The complainant highlights that recent surveys have detected high levels of	Mahesh Kumar Ray Manisahu Chaak Buxi Bazaar Cuttak- 753001

		carcinogenic heavy metals like lead, chromium, and copper in the Hirakud Reservoir and its tributaries, likely due to industrial waste and dumping of municipal wastes by local bodies. The complainant seeks the Tribunal's attention to this environmental issue.	
31.	By Email 22/11/20 24	<p>The complainant wishes to bring to the notice of the Honourable Tribunal titled, "Flyover Project from Noonmati to Dighalipukhuri in Guhwati, Assam."</p> <p>The complainant, a concerned citizen and Leader of the Opposition in the Assam Legislative Assembly, expresses grave concern over the ongoing flyover project between Noonmati and Dighaliphukhuri, Guwahati. The project, aimed at easing traffic, is causing severe environmental and civic issues, including air and noise pollution, traffic congestion, water logging, and the displacement of vendors. The complainant requests the suspension of construction until the government addresses these concerns and implements a comprehensive environmental and traffic management plan, ensuring compliance with environmental regulations and sufficient reforestation efforts. (OA 125/2022 disposed. MA 29/2024 pending)</p>	<p>Debabrata Saikia Leader of the Opposition, Assam Legislative Assembly, Dispur, Guwahati - 781006 Email- leaderaclp2016@gmail.com</p>
32.	By Post 24/12/24	<p>The complainant wishes to bring to the notice of the Honourable Tribunal titled, "Allegation against Hotels running in the District of Hooghly violating all rule and creating air and water immense pollution and without requisite permissions authorities."</p> <p>The residents of Old Delhi Road, Serampore, Hooghly, are concerned about severe air and water pollution caused by various hotels along old Delhi Road, from Dankuni to Mogra. These establishments lack proper licenses, discharge untreated wastewater which gets directly mixed with nearby river Ganges, and dump waste on roads, creating unbearable odours. Despite complaints to local authorities, no action has been taken. The following hotels are responsible:</p> <ol style="list-style-type: none"> 1. Silverwood Hotels, 2. Ahare Bahare, 3. Value Man Organic Agritech, 4. Mood Bar and Restaurant 5. Kitchen Jai Ho Multicuisine Family Restaurant, 6. Royal Hotel, and 7. Shaw Hotel Restaurant cum Bar <p>The residents seek urgent intervention to address these issues.</p>	<p>Akash Das & 5 others R/o, 44/3, Panpara 2nd Lane, Serampore, Hooghly - 712202</p>

33.	By Post 9/12/24	<p>The committee wishes to bring to the notice of the Honourable Tribunal complaint titled, “Appeal to Prevent Environmental Hazards due to Waste Disposal and Burning of Plastic at Moila Khadan (Dumping Ground) Midnapur Town”</p> <p>The Dharma Moila Khadan Uchhed Committee seeks intervention of the National Green Tribunal against the indiscriminate municipal waste and animal carcass dumping at Moila Khadan, Midnapur. Despite multiple appeals to local authorities, the issue persists, causing health risks, water contamination, air pollution, and environmental pollution. The committee requests immediate cessation of dumping, environmental assessment, site remediation, and implementation of a sustainable waste management system.</p> <p><i>(May be taken as Suo Motu, if approved)</i></p>	Dharma Moila Khadaan Uchhed Committee, Dharma Paschim Medinipur, West Bengal - 722101
34.	By Post 30/09/20 24	<p>The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, “Disputes regarding land demarcation and dumping of wastes generated from poultry farming into the land.”</p> <p>The complainant is facing issues with his neighbours—Bihari Lal Das, Anjana Das, and Rakesh Das—who have encroached on his land for chicken farming. They constructed a road on his property, causing damage from heavy vehicles, and their activities, including water seepage, waste runoff, and the use of chemicals, are ruining his crops. Despite complaints and efforts to set boundaries, they have threatened him and spread false rumors. As a small farmer, this land is his only source of livelihood, and he requests intervention to resolve the situation.</p>	Kartick Chandra Sarkar Village: Sihipara, Po: Moail, P.S.: Purbasthali, Dist.: Purba Bardhaman Pin: 713513
35.	By Post 24/12/24	<p>The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, “Complaint against the unauthorised water plant industry situated in Purba Medinipur, West Bengal”</p> <p>The complainant reports several unauthorized water plants operating in their local area without the required licenses, including “Consent to Operate.” The listed businesses are located in Purba Medinipur, with names and addresses provided. These industries are causing environmental concerns, and the activist requests urgent action to address the situation for the well-being of the local community.</p> <p><i>(May be taken as Suo Motu, if approved)</i></p>	Surajit Ghora C/O- Gobind Ghora Vill- Amrargoal PO Harijhama Pin- 721152
36.	By Post 21/12/24	<p>The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, “Allegation against illegal lifting of Sand from river Sand-Bed of Budhabalanga</p>	Kamal Kumar Tosniwal At Madhuban, Ward No. 07, PO/PS,

		<p>located at Baripada Town Unit No.07, Deula Sahi under Baripada Tahasil in the district of Mayurbhanj, allotted to Kamal Kumar Tosniwal, the lease-holder."</p> <p>The complainant is the leaseholder of a 12.35-acre sand-bed in Budhabalanga river, reports that while he obtained the necessary clearance for sand extraction, unauthorized individuals have been illegally extracting sand from his lease area with the help of local police. This theft has caused environmental damage and could lead to legal repercussions for Tosniwal, including penalties from the National Green Tribunal and Pollution Control Board. Tosniwal requests that authorities take legal action against the offenders to prevent further illegal activities and hold them accountable.</p>	Baripada, Dist – Mayurbhanj, Odisha
37.	By Post 16/12/24	<p>The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, "Urgent Action Required: Hi-Tech Medical College and Hospital in Rourkela Operating Without Necessary Statutory Permission."</p> <p>The Complainant brings to your attention a serious compliance issue regarding Hi-Tech Medical College and Hospital in Rourkela, which is operating without the necessary statutory permissions, including the Consent to Operate (CTO) and Biomedical Waste Management (BMW) Authorization. This violation of environmental and public health regulations requires immediate investigation and legal action to ensure the hospital complies with the required approvals.</p>	Surjeet Nanda At P/O Bonaigharh PS Bonai, Near Sub Collector Residence Sundargarh, Odisha- 77038
38.	By Post 20/12/24	<p>The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, "Regarding Protection of Environment and Illegal Exploitation and Pollution of Natural Resources by Enforcing the Rules and Regulation for Environment Conservation and Promotion."</p> <p>The complainant has been raising concerns about ongoing illegal environmental exploitation in Majhoula, Begusarai, Bihar, despite repeated complaints to local authorities. He highlights several issues:</p> <ol style="list-style-type: none"> 1. Illegal Wood Felling: A wood mill in Manjhoula, operating near a police station, is involved in illegal tree cutting and supplying wood beyond the licensed limit. 2. Soil Cutting in Burdhi Gandak River is happening. 3. Unauthorized construction is taking place by cutting trees in a protected area. 4. Unregulated mining activities are occurring in Manjhoula Panchayat of Begusarai 5. MNREGA Scheme Scam: Fake withdrawals 	Santosh Kumar Ishwar Vill- Siuri, PO – Manjhoula, Dist.- Begusarai Bihar- 851127

		<p>have been made under the tree plantation program, undermining environmental protection efforts.</p> <p>6. Infrastructure Damage: Heavy vehicles have ruined local roads and drains, while illegal sand mining continues unchecked.</p> <p>Therefore, the applicant requested to this Tribunal to investigate and take immediate action to enforce environmental protection laws and punish the violators.</p>	
39.	By Post 7/10/24	<p>The association wishes to bring to the notice of the Honourable Tribunal complaint titled, "Cutting Trees in Park and Environmental Degradation"</p> <p>The proposal to run metro lines through Biju Patnaik Park in Bhubaneswar has raised concerns about environmental harm. The planned route may lead to the cutting of 400-500 trees, disrupting the park's serenity and biodiversity. The park, home to five thousand varieties of trees and plants is a popular space for locals. While supporting the metro project, residents oppose the route through the park and have requested for kind intervention to divert the metro lines to preserve the park's environment.</p>	<p>Durga Ch. Dash, President Forest Park Morning Walker's Welfare Association, Bhubaneshwar, Odisha</p>
40.	By Post 23/12/24	<p>The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, "Demand for Justice and Immediate Action on Non- Implementation of Closure Orders against M/s Nilachal Iron & Power Limited." This letter is a formal complaint from regarding M/s Nilachal Iron & Power Limited's continued illegal operations, despite multiple closure orders and directives from the Jharkhand State Pollution Control Board (JSPCB) and the National Green Tribunal (NGT). The company has flagrantly violated environmental laws, posing risks to public health and the environment.</p> <p>The complainant demands that JSPCB enforce the closure orders, revoke the company's consent to operate, impose the maximum penalties for non-compliance, and inform the NGT about the violations. It warns of legal and public actions if JSPCB fails to act within 7 days, urging accountability for the ongoing inaction. The applicant beseech the Hon'ble Tribunal to take Suo Motu action for the inaction of the authorities and to make the officers concerned personally liable to inaction.</p> <p>(OA 156/2023/EZ disposed of)</p>	<p>Mr. Lal Mohan Mahato C/o Gangadhar Mahato, Flat No. 404, Jamuna Tower 519, Old Kasidih, Sakchi, Bistupur, East Singhbhum, Jharkhand - 831001</p>
41.	By Post 22/10/24	<p>The complainants wish to bring to the notice of the Honourable Tribunal complaint titled, "Illegal filling up of a pond (Bhaba Dighi) belongs to SC Community for construction"</p>	<p>Mr. Sukumar Roy & Ors. from Bhaba Dighi Village Goghat, Hooghly-</p>

		<p>of Tarakeswar to Bishnupur Railway track work, located at Village - Bhabadighi, Khatian No. 76, Dag No. 402, Goghat-1 Block, Goghat Gram Panchayat, Dist. Hooghly, West Bengal”</p> <p>The villagers of Bhaba Dighi, Goghat, Hooghly, West Bengal, are urgently requesting help to stop Eastern Railway from filling the Bhaba Dighi pond (17.48 acres), a vital water body, in violation of environmental laws. Despite complaints to authorities, no action has been taken. The pond is protected under various regulations, and its destruction would cause significant environmental harm.</p> <p>The villagers, fearing forceful action by Eastern Railway, seek a joint inspection and intervention to halt the project. They propose rerouting the railway line to preserve the pond and urge immediate de-silting to protect their livelihood, primarily fishing. They request institutional support to save the pond and prevent further damage.</p>	712614
42.	By Post 5/11/202 4	<p>The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, “Grievance due to illegal and unauthorised breaking of my residential unit along with my business place by the below mentioned anti social persons”</p> <p>The complainant is seeking justice for the illegal and unauthorised removal of her residential and business unit on a plot of land she paid Rs. 10,00,000 for in Mouza Binnaguri, Jalpaiguri. She made the advance payment to a middleman, Biswajit Dutta, for the landowner, Bandana Sing, and occupied the property with permission, setting up her business and obtaining utilities.</p> <p>After repeated attempts to finalize the registration, the landowner and middleman demanded extra payment. On 21/08/2024, while she was absent, they, along with police, demolished her property, looted her business (damaging Rs. 7,00,000 worth of goods), and assaulted her. Despite reporting the incident to the police, she continued to face threats, including the destruction of trees and disconnection of electricity. She fears for her life due to the powerful individuals involved and requests immediate intervention to protect her property and rights.</p>	Smt. Jayanti Bhowmick Nabagram, Bhakti nagar Siliguri Municipal Corporation PS Bhaktinagar District- Jalpaiguri, West Bengal- 734007
43.	By post 6/11/202 4	<p>The complainants wish to bring to the notice of the Honourable Tribunal complaint titled, “Cutting of huge number of trees even in the vacant land of Ram Krishna Mission.”</p> <p>They are bringing to attention the illegal activities of land mafias, including Susanta Sarkar, Partha Banerjee, Barka, Japan Karak,</p>	Mr. Anil Naskar Mr. Sujan Dey 42, Banerjee Para Road Kolkata- 41

		<p>and Fanta Karak, who are constructing unauthorized multi-storied buildings on government-notified land at several locations on Tara Moni Ghat Road, Kolkata. These activities involve illegal tree cutting and filling large water bodies, with alleged involvement from local authorities, including Kanailal Das, who is facilitating illegal water connections for these buildings.</p> <p>The applicant requested to this office to take immediate action to halt these illegal activities, including the disconnection of three unauthorized water connections. Relevant documents and photographs have been attached for reference.</p>	
44.	By Post (Undated) Received by NGT on 19.11.24	<p>Complainant related to the Kanti NTPC lagoon no. 1, the ban imposed by NGT in 2022, which is in effect till date, 10 vehicles were confiscated by NTPC and Kanti police station administration in front of the villagers and farmers when illegal ash mining was taking place and the NTPC officer and police station in-charge released them within 20 days and cleared the evidence.”</p> <p>Farmers and the public have raised concerns over the lack of investigation into illegal mining in lagoon No. 1, despite orders from the Commissioner and Chief Minister. The investigation, ordered on 06.10.2024 and 14.10.2024, has not been conducted, leading to fears that evidence is being destroyed. They allege ongoing illegal mining, involvement of NTPC officials and local authorities, and improper dumping of fly ash, which has damaged their land. The farmers also seek clarification on the release of confiscated vehicles and urge the NGT to conduct a thorough investigation into these issues.</p>	Manoj Kumar S/o Satyanarayan Bhagat Village- Madhuban Post Kalwari Thana Kanti Dist- Muzzafarpur Bihar- 843108
45.	By Post 18/11/24	<p>Complainant regarding construction of commercial building by encroachment and cutting of valuable government trees. between km 125 to 121, from Magardah Ghat to FCI Dhala in Samastipur.</p> <p>Destruction of water life, Greenery partially constructed children’s park has been destroyed. This is happening under the supervision of negligent municipal and revenue employees, with no revenue being collected. Despite a letter from the Principal Secretary and instructions from the Chief Minister’s & Prime Minister’s portal (PMOPG/D/2024/0181302), no action has been taken. Therefore, the applicant requested to investigate this issue to protect water resources, greenery, and public interest.</p>	Mr. Vidya Sagar Gupta Bahadurpur, Samastipur, Bihar
46.	By Post 28/11/24	Complaint regarding Non Compliance with WBPCB Directives on Noise Pollution and	Mr. Moloy. A. Rebeiro molyareberio@gmail.co

		Operational Hours Despite the directives in WBPCB's letter (Memo No. 5L/WPB-2024/R-5259 dated 09.09.2024), the proprietor of M/s RMR Enterprise situated at 137/1, Ziader Gote (Dakshin), near St. Joseph Church, P.O. R.C Thakurani, P.S. Haridevpur, Dist Kolkata continues to operate from 6:30-7:00 AM to 8:30-9:00 PM. While the owner was advised to implement noise control measures, only two machines were relocated, but proper measures were not taken. As a result, noise pollution continues. The complainant requests immediate action to address this issue.	<u>m</u>
47.	By Post 27/11/24	The complainant in her letter wishes to bring to the notice of the Honourable Tribunal about the ongoing illegal mining activities, including stone and soil excavation, and the destruction of large trees like Saal, Mahua, Exabytes, Sonajhuri, etc and greenery in the areas of Bangsora, Hetedoba, Bonsol, Ichapur, Kamalpur all under the Durgapur-Faridpur Block. These activities, carried out without proper permits, are threatening local livelihoods and the environment. Despite several representations to authorities, including one on 24/09/2024, no action has been taken. The residents urge the concerned authorities to intervene and halt these illegal activities to protect the environment. The applicant requested to this office to take immediate action against violators. <i>(May be taken as Suo Motu, if approved)</i>	M/s. Pinki Dutta Address: C4/3, Netaji Colony, Durgapur 713213
48.	By Post 7/12/2024	The complainants wish to bring to the notice of the Honourable Tribunal complaint titled, “Representation regarding illegal activities being carried out at Sukinda Road, Railway Siding, Jaipur by the transporters carrying out unloading/transporting activities for various private and Govt. Undertakings in the district of Jajpur.” Residents of Managobindpur, Danagadi, Jajpur, have raised concerns about the health hazards caused by the Sukinda Road Railway Siding, which has been operating for over 20 years. The siding's activities have caused severe air and water pollution, leading to respiratory issues and kidney diseases, with over 80 deaths reported. Despite complaints and a showcause notice from the Pollution Control Board, no action has been taken. The residents request that the siding activities be stopped and relocated to less populated areas like Tomka and Jakhapura to protect public health.	Sagar Dhir & others residents of Dhuligarh, Danagadi, Jajpur, Odisha.
49.	By Hand 28/11/24	The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled,	Mrs. Anjana Ishar Jiadarkot (S), PS -

		<p>“Complaint regarding noise pollution.” She has raised a complaint against M/S RMR Enterprise, a paper packet-making factory located in front of her house. The factory has been causing issues for years with noise, fumes, and vibrations. Recently, two large machines were relocated to the back of her house, causing increased noise and tremors, damaging the structure. Despite assurances from the factory owner’s husband, the situation has worsened. Applicant lives with her ill son and studying granddaughter in a government-provided home, requests intervention to resolve the issue.</p>	Haridebpur
50.	By Hand 22/11/20 24	<p>Complaints Regarding unloading of clinker, gypsum and fly ash etc. which are harmful for health by goods train at the rack point located at Durgawati railway station under Pandit Deen Dayal Upadhyaya Junction-Gaya railway section.</p> <p>The dust generated during unloading could pose serious health risks, especially to the nearby densely populated area, government hospital, school, and Kasturba Vidyalaya with its hostel. Given the potential harm to children and the public, they request the cancellation of the order to load and unload these materials at Durgawati Railway Station. The applicant has requested to the Tribunal to cancel the permission for loading and unloading from this station.</p>	Ashok Kumar Singh Former Member Bihar Legislative Assembly Village- Godsara Thana, Ramghar District- Kaimur
51.	By Post 21/8/24	<p>The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, “Strong public demand to evict the encroachers from Nambar Evergreen Reserved Forest Areas in the Bokajan sub-division, Karbi Anglong Autonomous District in Assam, thereby nakedly violate the Forest Conservation Act 1980 and the Wildlife Act 1972 and rapidly increasing the global warming, drought and eliminating the rare wildlife and trees from the Reserved Forest rapidly which is a dangerous phenomena and threat to evergreen in the Forest and the Environment Act, 1986 clearly.”</p> <p>The undersigned residents are concerned about the encroachment of the Nambar Reserved Forest due to negligence by the Principal Chief Conservation of Forest, Diphu, DFO East Division, and the Bokajan Range Office. Many Valuable trees have been lost. They request the eviction of encroachers from the Nambar Evergreen Reserved Forest.</p>	Mr. Bhogeswar Shaw Bansang Village PO Balipathar Bokajan Pin- 782470 On behalf of Mech Kachari Tribal Human and Fundamental Rights Protection Committee, Neparpatty, Bokajan Sub division.
52.	By Post 21/9/24	<p>The complainants wish to bring to the notice of the Honourable Tribunal complaint titled, “Petition for 1 (1) Cancel if any order Reft</p>	Sri Nitu Borsaikia Sri Janardhan Borasaikia,

		<p>Mahal Name- DBR/24/Buridehing/Bantana/ Sand MCA for 2022-29.</p> <p>(2) Order to Sri Jun Gogoi not making any Read on private cultivating land at Bantana Gaon and</p> <p>(3) Order for stopping digging the bank of the river Buridehing at Bantana Gaon for stopping flood.”</p> <p>The undersigned residents report that Sri Jun Gogoi has been illegally constructing a road over cultivated land in Bantana Gaon, Tengakhat, Dibrugarh, Assam, using force and involving illegal individuals. He has also unlawfully dug the bank of the Buridehing River, which caused flooding in the area. Mr. Jun Gogoi falsely claim to have obtained permits despite (OA 86/2024 alongwith IA 32/2024) a National Green Tribunal stay order exists preventing mining activities in the region. The petitioners request the cancellation of any mining orders issued in favour of Sri Jun Gogoi and the cessation of his illegal activities to prevent further harm to the land and community.</p>	R/o Pandhua Gaon, Tengakhat, Dist- Dibrugarh, Assam
53.	By Post 16/12/20 24	<p>The complainants wish to bring to the notice of the Honourable Tribunal complaint titled, “Urgent Action Required Against Illegal Mining Activities by DEB Syndicate Mafia Group.” The complainants report ongoing illegal mining by the DEB Syndicate Group at Jatinga Stone Quarry in Assam, causing severe environmental damage. Despite multiple complaints and evidence, no action has been taken, and corrupt officials, including the Cachar Divisional Forest Officer, are allegedly complicit. The SEIAA Chairman is said to have ties with the group, hindering legal action.</p> <p>The complainants request urgent intervention, including a CBI inquiry into the responsible officials, to stop the illegal activities and protect the environment. Evidence, including photos and videos, has been provided to support the claims.</p> <p>(Place in OA 112/2024/EZ pending)</p>	Mr. Manoj Roy, S Roy, Rajot Barman, Rabi Tatni Borkhola, Cachar Assam - 788110
54.	By Post 28/10/24	<p>The complainants wish to bring to the notice of the Honourable Tribunal complaint titled, “Construction of illegal four storied building by Md. Saifuzzaman on Plots 78, 79, 80, 81, 82, 83, 84, 85, 86 belonging to 51 and 52 Mouzas of 24 and 25 Khatian belonging to Abdul Jabbar, and request to take legal action as per Municipal Act, 1993.”</p> <p>The complainant reports that Mr. Saifuzzaman has forcibly constructed a 4-story building on a partnership property</p>	1) Md. Nauman Khan 2) Masiuzzaman Khan Both residing at : Y-278/1, Khaldhari Road, Police Station Nadial, Ward No. 140, Kolkata - 700018

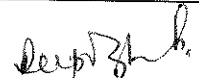
		without proper consent from all partners or approval under the Municipal Act. The building is not planned according to municipal regulations, and the complainant requests immediate demolition of the building. The complaint is supported with a picture of the illegal construction.	
55.	By Email 9/10/24 10/10/20 24	The complaint received in Odia vernacular which cannot be translated into English.	Mr. Amiya Ranjan Barik Email- amiyaranjanbarik27@gmail.com
56.	By Email 8/10/24 9/10/24	The complainant wishes to bring to the notice of the Honourable Tribunal regarding trees being cut illegally along the dam on Damodar River which is part of the Damodar Valley Corporation (DVC) . in Purba Bardhaman. During the puja vacations, without any permission and forcefully, Bhavesh Biswas, Bishwanath Biswas, Pintu Biswas, Prabir Biswas & Naru Biswas of Village Sudarshanpur (Sheali), Post Natu Mohanpur, Thana Raina, District Purwa Burdwan, are cutting the old trees along the DVC dam in exchange of 4 lakhs of rupees. Therefore, the complainant urges to stop these activities and take legal action against the culprits.	Mr. Abishek Mitra Vill & PO - Shyamsundar, PS - Raina, Dist - East Burdhman
57.	By Post 14/9/24	The complainant, requests the demolition of an illegal construction at property V-76, which was encroached upon by the defendant. In 2017, a hearing was held with both parties before the Administrative Officer of the KMC. He submitted legal documents, but the defendant could not provide any land records or municipal plans. Despite claims of a Calcutta High Court case, the defendant failed to present any court orders. The Administrative Officer gave them 30 days to submit the order, but this was never done. Due to personal reasons, the complainant could not follow up in time. He now requests urgent legal action to demolish the illegal structure.	Mr. Abdul Ahad Khan V76- Akra Road Haiderpara Lane Thana- RajaBagan P.O. Bartala Kolkata- 18
58.	By Hand (Received by NGT 7/1/25)	The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, "Regarding issuing new mining lease without any information and by using fake signature and tip mark." On 09.09.2023, a gram sabha was held for a new mining lease in Rampur, Pakur district, Jharkhand. However, it is claimed that the approval for the lease was obtained through fraudulent means, including fake signatures and thumb impressions, without the consent of the concerned parties.	Md. Kayum Ansari Md. Riyajuddin Ansari Nazibulla Ansari Hiranpur Manjhaladih, Jambad, Pakur, Jharkhand- 816105

59.	By Post 30/12/24	<p>The complainant wishes to bring to the notice of the Honourable Tribunal complaint titled, “Complaint Against Illegal Extraction of Groundwater and Usage of Pond Water for Construction Activities by Ganesh Prasad Shaw at Premises No. 13/A/1, Gopal Lal Chowdhury Lane, Police Station Shibpur, District Howrah- 711103 and request to initiate action on this grave issue without revealing my identity to ensure the safety of my family and myself”</p> <p>Mr. Ganesh Prasad Shaw has unlawfully installed a water boring line and used groundwater for construction, violating the West Bengal Groundwater Act and CGWA guidelines. Prior to this, he exploited a local pond’s water, harming the ecosystem. His ongoing construction depletes groundwater and disrupts the local environment.</p> <p>The complainant has been threatened by Shaw and associates, leaving fear for his family’s safety. The complainant requests the tribunal to take Suo Motu cognizance on the issue and:</p> <ol style="list-style-type: none"> 1. Investigate the illegal activities. 2. Halt construction. 3. Impose penalties. 4. Ensure protection for the complainant. 5. Restore the affected environment. <p>Photographic evidence is provided.</p>	Mr. Dipak Sasmal R/o premises 13/A, Gaopal Lal Chowdhury Lane, PS Shibpur, Dist – Howrah - 711103
60.	By Email on 02.01.202 5 & By Hand 08.01.202 5	<p>Complaint Against Illegal Filling and Construction Over a Recorded Pond Area Urgent Appeal for Intervention in Unlawful Land Conversion and Illegal Construction by Illegal Occupants. The nature of land being “Danga/Pukur” at 8 no. Ho Chi Minh Sarani, KMC ward No. 128, Behala, Kolkata -700061 formerly 56, Biren Roy Road Behala Kolkata -700061, against Mr. Anurag Maharia and Mr. Arvind Maharia.</p> <p>Ongoing illegal activities concerning pond located within the jurisdiction of the Kolkata Municipal Corporation. The pond, originally covering an area of 15 kathas, is duly recorded in the municipal land records.</p> <p>Over the last three to four years, the pond has been subjected to illegal filling activities. It has become a daily occurrence for various individuals to dump garbage, plastic, and other pollutants into the waterbody.</p> <p>The applicant earnestly hopes this Tribunal to take cognizance of this issue at the earliest and deliver justice to restore the ecological balance and prevent further unlawful activities.</p>	Debendra Mishra s/o Late Jeeven Mishara, R/o 115, Dr. G.S Bose, Road, Kolkata- 700039.

61.	By email on 08.01.202 5	Manoj Kumar Roy, his wife Mrs. Poonam Kumari, Govt. teacher and his mother Mrs. Rani Devi had cut two green trees from applicant's private land without any authority permission forcefully. He had tried to stop them but he was alone and couldn't do much more to save the both trees. He has gone to nearest police station but they denied to do something against them. He wants to file a complaint against them for breaking rule of 1927 Forest Act.	Binod Kumar Roy s/o Lt. Prabhat Kumar Roy At/ PO - Kursakanta Dist.- Araria Bihar- 854331
62.	By email on 02.01.202 5	Environmental Clearance not taken by ASAP Logistics LLP and SWIFT Logistics LLP at H.B. NO. 137, village Alimajra, Rajpura, Patiala Punjab. Both the unit have not taken Environment clearance from MoEF&CC under EIA Notification-2006. They have not taken CTO/CTE, Fire NOC etc. (Forward to NGT PB, New Delhi)	Name - Nil From email: mkar16929@gmail.com
63.	By email on 09.01.202 5 By post 07.01.202 5	Urgent Complaint Regarding Illegal Filling and Leveling of Pond (Pukur) and Destruction of Greenery by Athena Educational and Charitable Trust at Churamonipur Sonamukhi, Bankura, West Bengal. The Trust is unlawfully filling and levelling a pond (pukur) that has existed since the inception of the property. The pond historically served critical in ecological and community purposes, including groundwater replenishment, supporting aquatic biodiversity, and acting as a water reservoir for local needs. This issue demands urgent redressal to prevent further damage to the environment and to serve as a deterrent for such unlawful activities by taking Suo Motu cognizance and order an immediate halt of all ongoing illegal activities at the site.	Romio Shit At - Kethardanga, Bankura-I, Bankura West Bengal - 722101
64.	By post Nil Received on 02.08.202 4	खरीदगी जमीन मौजा बगीयारी थाना नं० 100, खाता नं० 206, प्लॉट संख्या 1995, 1998, 1964 एवं 2000 कुल रकबा 73 डी. के समीप अवैध तरीके से पत्थर/गिट्टी खनन कार्य चल रहा है। जिसमें ब्लास्टिंग होने के कारण भारी वॉलंडर एवं पत्थर से मेरे फसल, जमीन एवं फसल रखवाली मकान पूर्णतः क्षतियस्त हो रहा है। तत्कालीन संवेदक (ठिकेदार एवं उसके कर्मचारी) से सम्पर्क करने की कोशिश की परन्तु किसी ने बात तक नहीं की। उसके उपरान्त मेरी चाची सावित्री देवी उपरोक्त घटना की सूचना पंचायत समिति सदस्य, मुखिया, उप मुखिया, टांगटोना पंचायत को दिनांक 13/06/2024 को दी लेकिन अभी तक कोई कार्रवाई नहीं हुई है। अतः आवेदक ने निवेदन किया है कि तत्कालीन संवेदक को निर्देश दें ताकि सारे गतिविधियों को तत्काल प्रभाव से रोका जाय जिससे उसके फसल, जमीन, फसल रखवाली मकान को क्षतियस्त होने से सुरक्षित किया जा सके।	राकेश कुमार महतो पिता - शिवा महतो ग्राम एवं पोस्ट टांगटोना, टोला तेलियाडीह थाना - कसमार, जिला - बोकारो
65.	By post Dated Nil Received on	Prayer for establishment of any Non-Pollution industry in the land which was acquired by IDCO for U.M.P.P. Bhedabahal Dist. Sundargarh Odisha for establishment of 4000	Sh. Suresh Chandra Patel, President, Anchalika Parivesh Pradushan Surakshya

	21.01.2025	<p>MW Thermal Power Plant.</p> <p>There is already a 4000 MW Super Critical Thermal Power Plant of NTPC in the village Darlipali. Within the surrounding of 25 km radius there are more than 100 heavy populated villages. It is a matter of concern to establish so many thermal plants within a small vicinity area of Sundargarh town which will endanger existence of our town. Already within a vicinity of 25 KM there are Thermal Power Plant of Bhusan, Sterlite, Vedanta, IB Thermal (OPGC) and many sponge iron factories polluting the total area of Sundargarh and Jharsuguda. The applicant therefore requested Hon'ble Tribunal to kindly issue order to not to proceed with the Thermal Power Plant of MBPL/MCL and to establish any Non-Pollution Industry in the acquired land of UMPP, Bhedabahal.</p>	<p>Committee At - Village/ P.O - Darlipali, PS- Bhasma Dist.- Sundargarh - 770030</p>
66.	By post 09.01.2025	<p>Complaint Against Proposed New Petrol Pump Under BPCL Near Check Post, Eastern Bypass, Siliguri (Ward No. 42)</p> <p>Ward No. 42 is designated as a Green Zone and is already a densely populated area with several educational institutions, such as Allen Coaching Institute. Given the crowded nature of the locality, the construction and operation of a petrol pump in this area would pose significant safety and environmental risks. There are multiple petrol pumps operating within a 2 km radius of this proposed site. The applicant therefore requested to the Hon'ble Tribunal to intervene in this matter and take appropriate action to halt the development of the petrol pump at this location and conduct a thorough environmental impact assessment.</p>	<p>Sh. Samir Roy On behalf of local residents of Siliguri Municipal Corporation, Siliguri (Ward No. 42)</p>
67.	By email 16.01.2025	<p>Unlawful fishing without proper permission in Kaziranga National Park in Assam. On 14/01/2025 lots of people were illegally fishing without permission of anybody in Kaziranga National Park. They are infringing law under Wildlife Protection Act, 1972. The lots of culprits infringement theft in front of Ranger, DFO, Director & Forest battalion staff. On 14.01.2025 Bokakhat Co-District Commissioner Mrs. Sibani Jengal has authorized order and directed prohibiting illegal fishing in Kaziranga National Park and Sec. 163 under BNS issued and also published in newspaper.</p> <p>Now it is very clear that the culprits intentionally entering in this reserve area and they have given poison of that area. If Rhino, Royal Bengal Tiger, Birds and other animals etc. effected for that then who will take responsible.</p>	<p>Sh. Dilip Nath, Aranya Surakshya Samity, Assam Pasnoi, Hugrajuli, Sonitpur (Assam)- 784507</p>

		The applicant therefore requested to the Hon'ble Tribunal to intervene in this matter and take appropriate action.	
68.	By post 20.01.2025	<p>Complaint against M/s Nataraj Hydrocarbons Pvt. Ltd., having its factory at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302 for polluting the environment while operating their Waste Plastic Pyrolysis Plant, which is not an environment friendly industry but a polluting/hazardous plant.</p> <p>Suspension of closure order with restoration of electricity was issued by West Bengal Pollution Control Board, Hooghly Regional Office, dated 22.11.2024 without hearing the complainant of school and without considering the fact that the unit is continuously polluting the environment which is hazardous for the children/kids of this school.</p> <p>It is pertinent to mention here that the company obtained CTO from WBPCB for manufacturing Glass Fiber Reinforced Plastic Products but subsequently surrendered the same and obtained fresh CTO for manufacturing Reprocessed Plastic Granule; however, in violation of the aforesaid CTO, the said Industry ultimately established and started manufacturing plastic oil from waste plastic thereby causing huge air pollution including odour problem. The applicant therefore requested to the Hon'ble Tribunal to take appropriate action in this matter in order to restrict and or close the industry.</p>	Little Flower Kinder Garten School, Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly-712 302.



(Deepto Ghosh)

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